

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s AMRITSAR MSW LIMITED

1.	Name of Corporate Debtor	Amritsar MSW Limited
2.	Date of incorporation of Corporate Debtor	12/02/2014
3.	Authority under which Corporate Debtor is incorporated/ registered	ROC – Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U90000DL2014PLC264806
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Add: Unit 115 of Level 1 & 2, Crescent Building, Lado Sarai, Mehrauli, Gadaipur, South West Delhi, New Delhi, Delhi, India, 110030 Principal Office: 6th Floor, Plot No.19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency Commencement Date in respect of Corporate Debtor	NCLT Order dated 09.05.2025 Received through email on 15.05.2025
7.	Estimated date of closure of Insolvency Resolution Process	11 / 11 / 2025
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Deepak Kumar Goyal Reg. No.: IBBI/IPA-001/IP-P00833/2022-23/14143
9.	Address and e-mail address of the Interim Resolution Professional, as registered with the Board	CA. Deepak Kumar Goyal Flat no 101, Shridher Apartment 884/6, Ward no 6, Mehrauli, Near SBI, South Delhi, New Delhi-110030 Email id: ca.deepak.mba@gmail.com
10.	Address and e-mail to be used for correspondence with Interim Resolution Professional	CA. Deepak Kumar Goyal 701, Vikrant Tower 4, Rajendra Place, New Delhi-110008 Email id: cirp.amsw@gmail.com
11.	Last date of submission of claims	29 / 05 / 2025 (14 days from the date of receipt of copy of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professional to act as Authorised Representative of creditors in a class (three names of each class)	Not Applicable as per information available with IRP
14.	(a) relevant forms and (b) details of authorized representative are available at:	Forms are available at following Web link: https://ibbi.gov.in/en/home/downloads Details of AR is not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the **M/s Amritsar MSW Limited on 09/05/2025 in C.P. No. IB-142(ND)/2024. (Order received on 15.05.2025)**

The creditors of **M/S Amritsar MSW Limited** are hereby called upon to submit a proof of their claims, **on or before 29/05/2025**, to the interim resolution professional at the **address mentioned against item 10**.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties




CA Deepak Kumar Goyal
Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P02490/2022-23/14143

AFA: AA1/14143/02/311225/107333 Valid till 31.12.2025

Date: 16.05.2025

Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s AMRITSAR MSW LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Amritsar MSW Limited
2. Date of Incorporation of Corporate Debtor	12/02/2014
3. Authority under which Corporate Debtor is incorporated/registered	ROC - Delhi
4. Corporate Identity Number / Limited Liability Number of Corporate Debtor	U90000DL2014PLC284806
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Add: Unit 115 of Level 1 & 2, Crescent Building, Lado Sarai, Mehrauli, Gurgaon, South West Delhi, New Delhi, Delhi, India, 110030 Principal Office: 6th Floor, Plot No.19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6. Insolvency Commencement Date in respect of Corporate Debtor	NCLT Order dated 09.05.2025 Received through email on 15.05.2025
7. Estimated date of closure of Insolvency Resolution Process	11/11/2025
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Deepak Kumar Goyal Reg. No.: IBI/PA-001/IP-P00833/2022-23/14143
9. Address and e-mail address of the Interim Resolution Professional, as registered with the Board	CA. Deepak Kumar Goyal Flat no 101, Shrihar Apartment 68/46, Ward no 6, Mehrauli, Near SBI, South Delhi, New Delhi-110030 Email id: ca.deepak.mbg@gmail.com
10. Address and e-mail to be used for correspondence with Interim Resolution Professional	CA. Deepak Kumar Goyal 701, Vikrant Tower 4, Rajendra Place, New Delhi-110008 Email id: crp.amsw@gmail.com
11. Last date of submission of claims	29/05/2025 (14 days from the date of receipt of copy of order)
12. Classes of creditors, if any, under clause (b) of sub-section (a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professional to act as Authorised Representative of creditors in a class (three names of each class)	Not Applicable as per information available with IRP
14. (a) relevant terms and (b) details of authorized representative are available at:	Forms are available at following Web link: https://ibi.gov.in/en/home/downloads Details of AR is not applicable

Note is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Amritsar MSW Limited on 09/05/2025 in C.P. No. IB-142(ND)/2024. (Order received on 15.05.2025). The creditors of M/s Amritsar MSW Limited are hereby called upon to submit a proof of their claims, on or before 29/05/2025, to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA Deepak Kumar Goyal
Interim Resolution Professional

Date: 16.05.2025 Reg. No. IBI/PA-001/IP-P02490/2022-23/14143
Place: New Delhi AF: AA/14143/02/21/225/107333 Valid till 31.12.2025

SC panel probes 2017 Bhatla boycott case; villagers say peace has returned

DEEPENDER DESWAL
TRIBUNE NEWS SERVICE

BHATLA (HISAR), MAY 16

A four-member inquiry panel appointed by the Supreme Court has begun its probe into the alleged social boycott of Scheduled Caste (SC) families in Bhatla village, Hisar. The panel, which includes retired DGPs Kamleendra Prasad and VC Goel and retired DSPs, visited the village and interacted with both the victims and those accused of enforcing the boycott.

The case dates back to June 2017, when a scuffle between Dalit and upper caste youths occurred over access to a hand pump located on government land near a power substation. Following the incident, several upper caste youths were booked on the complaint of Dalit villagers who alleged caste-based assault and denial of water access.

What followed was a series of escalations. According to



CASE TIMELINE

- **JUNE 2017:** Scuffle at hand pump; Dalit youths file assault complaint
- **POST-INCIDENT:** Alleged social boycott announced by upper caste panchayat
- **2017-2024:** Seven FIRs filed; tensions persist intermittently
- **MAY 2024:** Supreme Court appoints four-member inquiry panel
- **MAY 16, 2025:** Panel visits Bhatla village in Hisar, meets villagers and police

A villager stands near the hand pump in Bhatla village of Hisar. ASHOK KUNDU

the complainants, when they refused to withdraw the FIRs, the upper caste social panchayat issued a diktat of social boycott and announced a fine of Rs 11,000 on anyone interacting with the SC families. Between 2017 and now, seven FIRs have been registered in connection with the alleged boycott and related assaults.

Now, as the panel begins its work, many in the village say time has healed many of the past wounds.

"There are no traces of ill will among the villagers now," said Suresh, a local resident, pointing to the now-defunct hand pump where it all started. "It was unfortunate that a small scuffle took such an unsavoury turn. Let's see what happens now, but I pray the episode ends soon."

At the same site, a police chowki has been established since 2017 to maintain law and order. Chowki incharge Bhan Singh, who took charge four months ago, said, "The situation is absolutely normal. People

come here with everyday issues. Sometimes, members of both communities even visit together. It's peaceful."

Jai Bhagwan, a Dalit petitioner in the Supreme Court, said, "All we want is justice. Yes, things are normal now, but the social boycott was never formally withdrawn. At that time, we weren't allowed to buy even groceries. That has changed, though — our people have opened shops and everyone shops freely now. But we submitted all records to the inquiry team in

Hansi today."

Contrary to that, village sarpanch Sunil maintained that the issue is a thing of the past. "There's nothing like a social boycott here. Everyone lives together peacefully now," he said, adding that villagers are no longer affected by the eight-year-old matter and are allowing the panel to complete its work. The inquiry team also held meetings with police officials and other stakeholders as part of its continuing investigation.

Centre, state failed Haryana on water crisis: Hooda

CHANDIGARH, MAY 16

Former Haryana Chief Minister Bhopinder Singh Hooda has launched a sharp attack on the BJP-led governments at both the Centre and the state, accusing them of betraying the people of Haryana during the ongoing water crisis.

He termed the BJP regime as a "double-engine government" that failed twice — at the Centre and in the state — in ensuring Haryana received its rightful share of water.

"In the hour of need, no engine worked to provide Haryana its rightful share of water and to quench the thirst of the fields," said Hooda.

He alleged that both Punjab and Haryana Governments have engaged in "gimmickry to deceive the people", stressing that there was no actual shortage in the Bhakra system.

"Haryana is demanding its rightful share, but the AAP government has stopped Haryana's rightful share to hide all its failures. This controversy was created to spark political tug-of-war between the two states, and the Haryana Government supported this gimmick to divert attention from real issues," he said.

IndusInd Bank

Reg. Office: PNA House, First Floor, 57 and 57/1, MIDC, Andheri (E), Mumbai-400093. Website: www.indusind.com

APPENDIX IV-A Under Rule 9(1) (See proviso to Rule 8(6))

Sale Notice for sale of Immovable Property

Fourth E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (SARFESI Act). Notice is hereby given to the public in general and in particular to the Borrower (s), Co-borrowers and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken on 29/07/2024 by the Authorized Officer of IndusInd Bank Limited. The Secured Assets will be sold on "As is where is basis", "as is what is basis", "whatever there is basis" and "No recourse Basis" on 10/06/2025, for recovery of Rs. 60,34,807/- (Rupees Sixty Lakhs Thirty-Four Thousand Eight Hundred Seven Only) as on 08/05/2025 together with further interest, cost & expenses etc. to the Secured Creditor from following Borrower, Co Borrower & Guarantor. The reserve price before submitting the tender document, the successful bidder(s) shall pay a deposit of 25% of the Sale Price (less 10% amount paid along with the Bid. The purchaser needs to pay remaining 15% on sale confirmation) on the date of e-Auction or not later than the next working day. The balance amount of 75% of the Sale Price is required to be deposited within 15 days from the date of Sale Confirmation Letter as mentioned below respectively.

Name of Borrower, Co Borrower, Guarantor with Address
M/s D S Kaira Fashion Collection- Through Its Prop- Mrs. Chahat Kaur, Mrs. Chahat Kaur, Mr. Harjeet Singh and Mrs. Santosh Rani 2235/1, Street No 9, Gandhi Nagar, Ludhiana, Punjab-141008

Loan Account Numbers
PLE00432N & PLE00892N

Reserve Price
Rs. 59,40,000/- (Rupees Fifty-Nine Lakh Forty Thousand Only)

Earnest Money Deposit (EMD)
Rs. 5,94,000/- (Rupees Five Lakhs Ninety-Four Thousand Only)

Date & Time of E-Auction
10/06/2025-11:00 AM to 12:00 PM

Last date of submission of bids along with EMD
09/06/2025 upto 4:00 PM

Minimum bid Increment amount
Rs. 10,000/- (Rupees Ten Thousand Only)

Date & Time of Inspection of property
03/06/2025 from 11:00 AM to 01:00 PM (with pre-appointment)

E-Auction Website Address
https://www.bankauctions.com

Description of the Immovable Property/Secured Asset
All that Piece and Parcel of Property Measuring 112.79 Sq Yards, Bearing Municipal No. B-2-2235/1/1602H-1, Situated in Gandhi Nagar, Ludhiana and Comprised of Khata No. 2131/2310 Khasra No. 461/1/2, 10 As Entered in Jamabandi for Years 1980-1981 of Village Taral Karabara Hadbast No. 161, Tehsil & District Ludhiana, Punjab- 141008.

Terms and Conditions:-
1) The auction is being held "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and will be conducted "Online".
2) The auction will be conducted through IndusInd Bank approved service provider M/s. C1 India Pvt. Ltd., at the web portal www.bankauctions.com.
3) Bid Documents, Declaration, General Terms and Conditions of online auction sale are available at Secured Creditor's website i.e. https://www.indusind.com or website of service provider i.e. https://www.bankauctions.com
4) To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims / rights / dues / affecting the properties, prior to submitting their bid, in this regard, the e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of IndusInd Bank.
5) The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact M/s. C1 India Pvt. Ltd., Plot No 68, 3rd floor, sector 44, Gurgaon, 122003 Haryana. Support No.: 729198124, 25, 26, & Contact Sh Milhesh-708004466 Support e-mail id: support@bankauctions.com and for any property related query may contact the Bank Officer Mr. Anil Sangeeta-9875321358, Mr. Atul Goyal-9285595959.
6) It may please be noted that in case of any discrepancy / inconsistency between e-auctions notices published in English and in vernacular then the contents of the notice published in English shall prevail.
7) The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues.
8) The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFESI ACT, 2002

Place Ludhiana, Date: 17.05.2025 Authorized Officer IndusInd Bank Ltd

Police take spy to Kairana in UP, conduct searches

Sensitive documents seized from the house of accused

MUKESH TANDON
TRIBUNE NEWS SERVICE

PANIPAT, MAY 16

The police on Friday took Noman Ilahi, arrested by the CIA-1 unit of the district police for allegedly spying for terror organisations in Pakistan, to Kairana in Uttar Pradesh, and carried out search operations at his house. The teams seized some passports and other sensitive documents from his house.

Several Central intelligence agencies and Uttar Pradesh investigation agencies reached the CIA-1 unit to interrogate the accused. As per sources, the unit took him to his native house at Begam market in Kairana of Shamli district, around 25 km from Panipat. The Kairana police accompanied the police team, which unlocked his house and carried out the search operation.



The police take Noman Ilahi to Kairana in Shamli district of Uttar Pradesh on Friday. TRIBUNE PHOTO

Ilahi never received money directly in his own account. His Pakistan-based handlers would deposit it in different people's accounts, so no one would doubt him.

The sources said the accused had received money over a dozen times. The police also prepared a list of persons who had reportedly received the money in their accounts on Ilahi's directions.

The sources said besides his ISI handler Iqbal Kana, some other people were also in contact with Ilahi, and some other youths in Kairana and adjoining areas.

Satish Vats, DSP (Headquarters) said it was a very sensitive issue and police teams were grilling the accused. People who were in his contact were also being called to join the investigation, he said.

Another Pak 'spy' held in Kaithal for sharing info

PARVEEN ARORA
TRIBUNE NEWS SERVICE

KARNAL, MAY 16

Days after a Pakistani spy was arrested in Panipat, another suspected spy has been arrested in Kaithal district for allegedly sharing sensitive military information with a Pakistan-based contact, confirmed Kaithal Superintendent of Police (SP) Astha Modi.

The suspect has been identified as Devender Singh (25), a resident of Mastgarh village under Guhla police station. Devender is currently pursuing an MA in political science and is in his first year at a college in Patiala, the SP said.

According to SP Modi, while staying in Patiala, Devender allegedly captured and shared photographs and videos of military installations in the region. The investigation also revealed that he had travelled to Pakistan via the

SUSPECT 25-YR-OLD STUDENT

The suspect, who has been identified as Devender Singh (25), is pursuing an MA degree. He was initially arrested on Sunday for promoting gun culture on social media, but while probing the case, the police found indications of his involvement in espionage activities.

Kartarpur Corridor in November last year, where he reportedly came into contact with his handler.

Devender was initially arrested on Sunday for promoting gun culture on social media, but while probing that case, police found indications of his involvement in espionage activities.

"We are thoroughly investigating the case," the SP said. "We are examining his phone records and other communi-

cations to trace the extent of the information shared."

Though Devender was granted bail in the gun culture case, he was re-arrested after new evidence surfaced linking him to espionage. Another case has been registered against him under Section 152 of the Bharatiya Nyaya Sanhita (BNS) and the Official Secrets Act, the SP said.

According to police sources, investigators are also examining his bank accounts to identify any possible transactions from Pakistan and are probing potential links with other individuals.

The arrest comes amid heightened vigilance following a recent terror attack in Pahalgam, and closely follows the earlier arrest of another spy suspect in Panipat on similar charges of passing sensitive data to handlers across the border.

STATE BANK OF INDIA

STRESSED ASSETS RECOVERY BRANCH, 3RD FLOOR, ZONAL BUSINESS OFFICE BUILDING, FOUNTAIN CHOWK, CIVIL LINES, LUDHIANA, 141 001

CORRIGENDUM

Please refer to our advertisement published in THE TRIBUNE and PUNJABI TRIBUNE on 26.04.2025 for E-Auction dated 22.05.2025 This is to inform that Sr. No. 4, Account: M/s Hindok Exports Limited have been Withdrawn/Canceled from this E-Auction Sale Notice. All Concerned are requested to please note the above amendments.

DATE : 16/05/2025 PLACE : LUDHIANA AUTHORIZED OFFICER

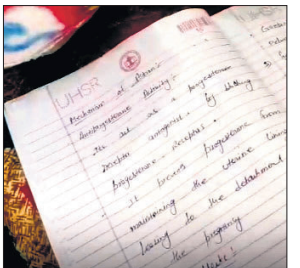
MBBS scam: Forensic experts collect handwriting samples

200 answer sheets also sent for forensic investigation

RAVINDER SAINI
TRIBUNE NEWS SERVICE

ROHTAK, MAY 16

As part of the ongoing investigation into the MBBS exam scam at Pt BD Sharma University of Health Sciences, Rohtak (UHSR), a team of forensic experts on Friday collected handwriting samples from 30 MBBS students of a private medical college. The process was conducted at the office of the Director at Pt BD Sharma PGIMS here. Meanwhile, the district police have also sent around 200 answer sheets to the Regional Forensic Science Laboratory (RFSL) in Sunaria village here for detailed



involved answer sheets being smuggled out of the university's secrecy branch and rewritten to fraudulently help students secure passing marks," said an official.

All 30 students from a private medical college in a neighbouring district were summoned to the PGIMS, where they were called in one by one to provide handwriting samples.

"The primary objective of the forensic probe is to determine whether the handwriting on all answer sheets of individual students is consistent, and whether erasable ink was used to attempt the answers."

"This step is part of the broader investigation into the exam scam, which allegedly

involved answer sheets being smuggled out of the university's secrecy branch and rewritten to fraudulently help students secure passing marks," said an official.

All 30 students from a private medical college in a neighbouring district were summoned to the PGIMS, where they were called in one by one to provide handwriting samples.

"The students were asked to write specific content on blank answer sheets. The process took several hours. The forensic team collected all the samples, which are expected to be analysed and reported within two weeks," the official added.

Teacher booked for breaking hand of student

TRIBUNE NEWS SERVICE

JHAJJAR, MAY 16

A teacher at a private school in a Jhajjar village has been booked by the police for allegedly assaulting a Class XI student and breaking his hand. The action was taken following a complaint filed by the boy's father, an ex-serviceman from Gurugram.

According to the complaint, the father was informed via phone by a teacher that his son had suffered a fracture.

"I rushed to the school and found my son admitted to a hospital run by the same group that operates the school. My son told me that the teacher, Sonu, had broken his hand," the father said.

He further alleged that school staff intercepted him at the hospital and misbehaved with him and other family members during the visit.

"My son is now mentally disturbed due to the incident," the father added, demanding that both the school principal and chairman also be held accountable.

The accused teacher has been identified as Sonu alias RS Rathor. The police have registered a case under the Bharatiya Nyaya Sanhita and the Juvenile Justice (Care and Protection of Children) Act.

401 students crack Super-100

TRIBUNE NEWS SERVICE

KARNAL, MAY 16

The Directorate of Secondary Education, Haryana, has declared the results of the state's flagship 'Super-100' programme for the 2025-27 batch, with 401 meritorious students from government schools making the cut. Once limited to 100 stu-

dents, the programme has now expanded its intake to over 400 to support more aspirants preparing for competitive exams like JEE Mains and NEET, an official said.

The admission for the new batch will be conducted on May 25 at the Super-100 Campus in Barna, Kurukshetra. The programme offers free coaching, educa-

tion, and residential facilities for students of Classes XI and XII.

Students from Hisar and Jind districts emerged as top performers, contributing 42 selections each to the total tally. Other notable numbers include: Bhiwani (34), Fatehabad (33), Sirsa (31), Kaithal (29), Gurugram (27) and Panipat (18).

POSSESSION NOTICE - (IFL Home Finance Property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL-HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "IFL-HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL-HFL" and no further step shall be taken by "IFL-HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) / Co-Borrower(s)	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Gagan Deep Singh S/o Amardeep Singh S/o Mr. Amardeep Singh S/o Mr. Pritam Singh Mrs. Kamalpreet Kaur W/o Mr. Amardeep Singh Mrs. Paramjeet Kaur W/o Mr. Gagan Deep Singh A.K. Collection (Prospect No. IL10528962)	All that piece and parcel of property comprised in Khata No.22/11-12/1-18/2-20-22-23/1-23/15, Khata No.4174/21, Situated at Village Kalyekal, H.B No.178, Ragh. Shikhar B-38, Near Nagpur Tola Road, Teh and Dist. Ludhiana, Punjab, 141007 Area Measuring (In Sq. Ft.) Property Type: Land, Area, Super, Built-Up, Area, Carpet, Area Property Area: 900.00, 1134.00, 850.00	Rs. 27,49,541.00- (Rupees Twenty Seven Lakh Forty Nine Thousand Five Hundred and Fifty Six Only)	17/02/2025	14-May-2025

For Further Details Please Contact to Authorized Officer At Branch Office: Sco 21, 5th Floor, Ludhiana Market, Ludhiana, Punjab - 141001 / or Corporate Office: Plot No. 38, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Ludhiana Date: 17/05/2025 Sd/- Authorised Officer, For IFL Home Finance Limited

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 38, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at "Office No. 1, First Floor, Mahatma Metro Tower, Plot No. C-1, Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Ravindra Kumar, 2. M/s Panchal Fabricators And Engrs (Prospect No. IL10364559)	11-Dec-2024 Rs. 28,49,756.00- (Rupees Twenty Eight Lakh Forty Nine Thousand Seven Hundred and Fifty Six Only)	All that part and parcel of the property bearing Flat No. UGF-3, Upper Ground Floor, Hig, Rear Side, Without Roof Rights, Plot No. D-389, Block-D, Indraprastha Colony, Loni, Ghaziabad, Up, 201102. Area Measuring (In Sq. Ft.): Property Type: Area, Measuring Property Area: 581.00	24-Apr-2025 Total Outstanding as On Date 14-May-2025 Rs. 28,21,235.1- (Rupees Twenty Eight Lakh Twenty One Thousand Two Hundred and Thirty Five Only)	Rs. 28,22,000- (Rupees Twenty Eight Lakh Twenty Two Thousand Only) Earnest Money Deposit (EMD) Rs. 2,82,200/- (Rupees Two Lakh Eighty Two Thousand Two Hundred Only)

Date of Inspection of property: 16-Jun-2025 11:00 hrs - 14:00 hrs. EMD Last Date: 18-Jun-2025 till 5 pm. Date/Time of E-Auction: 20-Jun-2025 11:00 hrs-13:00 hrs.

Mode of Payment: - EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com> and pay through link available for the property/Secured Asset. Note: Payment link for each property/Secured Asset is different. Ensure you are using link of the property/Secured Asset you intend to buy vide public auction. For Balance Payment - Login <https://www.iflhome.com> > My Bid > Pay Balance Amount.

TERMS AND CONDITIONS:-

- For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IFL-HFL.
- Bidders are advised to go through the website <https://www.iflhome.com> and <https://www.iflhome.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID- care@iflhome.com, Support Helpline Numbers: @1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email- care@iflhome.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Ghaziabad, Date: 17-05-2025 Sd/- Authorised Officer, IFL Home Finance Limited.

RATHI STEEL AND POWER LIMITED

CIN-L27109DL1971PLC006905

Reg. office-24/1, Block A, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi - 110044, Phone: +91-11-45058011

Website: www.rathisteelndpower.com Email: investors@rathisteelndpower.com

NOTICE OF POSTAL BALLOT

Members of Rathi Steel and Power Limited ("the Company") are hereby informed that pursuant to Sections 108 and 110, and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, ("Rules"), General Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 22/2020 dated June 15, 2020, Circular No. 33/2020 dated September 28, 2020, Circular No. 39/2020 dated December 31, 2020, Circular No. 10/2021 dated June 23, 2021, Circular No. 20/2021 dated December 08, 2021, Circular No. 03/2022 dated May 05, 2022, Circular No. 11/2022 dated December 28, 2022, Circular No. 09/2023 dated September 25, 2023 and Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), Regulation 44 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, ("Listing Regulations") and other applicable provisions of the Listing Regulations, relevant circulars as issued by the Securities and Exchange Board of India (referred as "SEBI Circulars"), Secretarial Standard-2 on general meeting ("SS-2") issued by the Institute of Company Secretaries of India (including any statutory modification(s) or re-enactment(s) thereof for the time being in force and as amended from time to time), the Company is seeking approval from its Members by passing of Resolutions as set out in the Postal Ballot Notice dated May 9, 2025 ("Postal Ballot Notice") by way of electronic voting ("remote e-voting") only.

In terms of relevant provisions of the Act and in accordance with the guidelines issued under MCA Circulars and SEBI Circulars, inter-alia, for conducting Postal Ballot through remote e-voting and sending the said notice through email, sending of Postal Ballot Notice along with the instructions regarding remote e-voting through email to all those Members, whose email address is registered with the Company or with the Depositories/Depository Participants ("DPs") or Registrar and Share Transfer Agent of the Company ("RTA") and whose names appear in the Register of Members/Sheet of Beneficial Owners as on Friday, May 9, 2025 ("Cut-off Date"), had been completed on May 16, 2025. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

In compliance with the requirements of the MCA Circulars, physical copy of Postal Ballot Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the shareholders for this Postal Ballot and shareholders are required to communicate their assent or dissent through the remote e-voting system only. The Company has engaged National Securities Depository Limited ("NSDL") as e-voting agency for the purpose of providing remote e-voting services.

All the Members are hereby informed that:

- The remote e-voting period commences on Saturday, May 17, 2025 (9:00 A.M. (IST)) and will end on Sunday, June 15, 2025 (5:00 P.M. (IST)) for all the shareholders, whether holding shares in physical form or in demat form. The remote e-voting module shall be disabled by NSDL for voting thereafter. Remote e-voting shall not be allowed beyond the said time and date. Vote once casted cannot be changed subsequently.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off i.e. Friday, May 9, 2025, shall be entitled to avail the facility of remote e-voting.
- The Board of the Directors of the Company has appointed Mr. Sameer Kishore Bhatnagar, Practising Company Secretary (Membership No. FCS 30997), of M/s. Sameer Bhatnagar & Company, Company Secretaries, as the Scrutinizer for conducting the voting process through Postal Ballot e-voting in accordance with the law and in a fair and transparent manner.
- The results of the remote e-voting will be declared on or before two (2) working days from the conclusion of remote e-voting at the corporate office of the Company by the Chairman or any other person authorized by him in that behalf and displayed at the registered office of the Company. The results along with scrutinizer's report shall be placed on the website of the Company and on the website of the NSDL and communicated to the Stock Exchange where the Company's shares are listed.

Members, who are holding shares in physical/electronic form and their e-mail addresses are not registered with the Company/their respective Depository Participants, are requested to register their e-mail addresses at the earliest by following the below process:

- In case shares are held in physical mode please provide Folio No., name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to investors@rathisteelndpower.com.
- In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to investors@rathisteelndpower.com. If you are an individual shareholder holding securities in demat mode, you are requested to refer to the login method explained at note no. 13 step 1 (A) of the Postal Ballot Notice i.e. Login method for e-Voting for Individual shareholders holding securities in demat mode.

The detailed procedure for e-voting is provided in the Postal Ballot Notice. The Notice also contains instructions/details about process of obtaining login credentials for Members, holding shares in physical form or in electronic form and who have not registered their e-mail addresses either with RTA or their respective DP. The manner in which persons who have acquired shares and become members of the Company after the dispatch of notice may obtain the login ID and password as per the details mentioned in the Postal Ballot Notice.

For further details, kindly refer to the notice of Postal Ballot. The notice is also available on Company's website www.rathisteelndpower.com, Stock Exchange's website (www.bseindia.com) and NSDL's website (www.evoting.nsdl.com).

In case of any queries related to Postal Ballot Notice including remote e-voting facility, you may refer the Help/Frequently Asked Questions ("Help/FAQs") and e-voting user manual available at the download section of www.evoting.nsdl.com. For any grievances connected with facility for e-voting, please contact Ms. Pallavi Mhatre, Senior Manager, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400 013, e-mail: evoting@nsdl.com, toll free no: 022-4886 7000 / 022-2499 7000.

For Rathi Steel and Power Limited
Sd/-
Shobhita Singh
Company Secretary and Compliance Officer
M. No. ACS-31178

Place: New Delhi
Date: 16-05-2025

PUBLIC NOTICE

Form No INC 26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government, Regional Director, Northern Region: B-2 Wing, Second Floor, PT. Deen Dayal Antyodaya Bhawan, CGO Complex, New Delhi-110003

In the matter of sub-section (4) of Section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND in the matter of RAV SKYSCRAPER PRIVATE LIMITED (CIN: U45299DL2016PTC341858) having its registered office at: HOUSE NO 185, 2ND FLOOR, BLOCK U JJ COLONY, NEAR DDA MARKET, MANGOLPURI, North West, New Delhi, Delhi, India, 110083

..... Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th April, 2025 to enable the company to change its Registered office from the "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, Second Floor, PT. Deen Dayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: House No 185, 2nd Floor, Block U, JJ Colony, Near DDA Market, Mangolpuri, North West, New Delhi, Delhi, India, 110083

For and on behalf of RAV SKYSCRAPER PRIVATE LIMITED Sd/-
VIKRAM SINGH SHISHODIA (Director)
DIN: 02794348
Add: T-803 Rohas Plumeria Vibhuti Khand, Gomi Nagar, Lucknow, Uttar Pradesh, 226010

Date: 17.05.2025
Place: Delhi

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 38, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at "Office No. 1, First Floor, Mahatma Metro Tower, Plot No. C-1, Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price
1. Mr. Chandra Shekhar (Prospect No. IL10181792)	06-Sep-2024, Rs. 96,57,010- (Rupees Nine Crore Sixty Five Thousand One Hundred and Seventy Only)	All that part and parcel of the property bearing Plot No.12-1503, Tower-12, 15th Floor, Ramesh at Rohaki Kishanpur, Jwalapur, Haridwar, Uttarakhand, 249402. Area Measuring (In Sq. Ft.): Property Type: Land, Area, Carpet, Area, Built-Up, Area Property Area: 800.00, 450.00, 800.00 (Area measuring 544 sq. ft.)	12-Dec-2024 Total Outstanding as On Date 09-May-2025 Rs. 10,83,464/- (Rupees Ten Lakh Eighty Three Thousand Four Hundred and Sixty Four Only)	Rs. 8,64,000/- (Rupees Eight Lakh Sixty Four Thousand Only) Earnest Money Deposit (EMD) Rs. 86,400/- (Rupees Eighty Six Thousand Four Hundred and Sixty Four Only)
1. Mr. Sandeep 2. Mr. Krishan 3. Mrs. Sheela (Prospect No. IL10262854)	08-Sep-2023, Rs. 84,52,919- (Rupees Eighty Four Lakh Fifty Two Thousand Nine Hundred and Forty Nine Only)	All that part and parcel of the property bearing Plot No.12-1503, Tower-12, 15th Floor, Ramesh Homes, Sector-89 Gurgaon Haryana-122001 Area Measuring (In Sq. Ft.): Property Type: Saleable Area, Carpet Area Property Area: 745.00, 845.00 (Area measuring 755 sq. ft.)	03-Jan-2025 Total Outstanding as On Date 09-May-2025 Rs. 6,36,055/- (Rupees Six Lakh Thirty Six Thousand and Fifty Five Only)	Rs. 38,66,000/- (Rupees Thirty Eight Lakh Sixty Six Thousand Only) Earnest Money Deposit (EMD) Rs. 3,86,600/- (Rupees Three Lakh Eighty Six Thousand Six Hundred Only)
1. Mr. Rajesh Kumar 2. Mrs. Sheela Devi (Prospect No. IL10595139)	10-Oct-2024, Rs. 81,83,734- (Rupees Eighty One Lakh Eighty Three Thousand Seven Hundred and Seventy Three Only)	All that part and parcel of the property bearing Plot Bearing no 47 and 48 (portion), Out of khata no 154, Situated at Army Colony Phase 2, Lala Mohanpur, nangamatahi, Kasampur, Kankar Kheda, Meerut, India, 250001 Area Measuring (In Sq. Ft.): Property Type: Land Area, Carpet Area Property Area: 540.00, 123.00.	20-Jan-2025 Total Outstanding as On Date 14-May-2025 Rs. 9,06,888/- (Rupees Nine Lakh Six Thousand Eight Hundred and Sixty Eight Only)	Rs. 6,70,000/- (Rupees Six Lakh Seventy Thousand Only) Earnest Money Deposit (EMD) Rs. 67,000/- (Rupees Sixty Seven Thousand Only)

Date of Inspection of property: 02-Jun-2025 11:00 hrs - 14:00 hrs. EMD Last Date: 04-Jun-2025 till 5 pm. Date/Time of E-Auction: 06-Jun-2025 11:00 hrs.-13:00 hrs.

Mode of Payment: - EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com> and pay through link available for the property/Secured Asset only. Note: Payment link for each property/Secured Asset is different. Ensure you are using link of the property/Secured Asset you intend to buy vide public auction. For Balance Payment - Login <https://www.iflhome.com> > My Bid > Pay Balance Amount. This auction is published basis possession vide Section 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings.

TERMS AND CONDITIONS:-

- For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IFL-HFL.
- Bidders are advised to go through the website <https://www.iflhome.com> and <https://www.iflhome.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID- care@iflhome.com, Support Helpline Numbers: @1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email- care@iflhome.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi, Date: 17-05-2025 Sd/- Authorised Officer, IFL Home Finance Limited.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s AMRITSAR MSW LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Amritsar MSW Limited
2. Date of incorporation of Corporate Debtor	12/02/2014
3. Authority under which Corporate Debtor is incorporated/register	ROC - Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U90000DL2014PLC264806
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Add: Unit 115 of Level 1 & 2, Crescent Building, Lado Sara, Mehrauli, Gadsisar, South West Delhi, New Delhi, Delhi, India, 110030 Principal Office: 6th Floor, Plot No.19 & 20, Film City, Sector 18A, Gaudam Budha Nagar, Noida, Uttar Pradesh, India, 201301
6. Insolvency Commencement Date in respect of Corporate Debtor	NCLT Order dated 09.05.2025 Received through email on 15.05.2025
7. Estimated date of closure of Insolvency Resolution Process	11/11/2025
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Deepak Kumar Goyal Reg. No.: IBBI/IPA-01/IP-P02490/2022-23/14143
9. Address and e-mail address of the Interim Resolution Professional, as registered with the Board	CA. Deepak Kumar Goyal, Flat no. 101, Shrihar Apartment 884/5, Ward no 6, Mehrauli, Near SBI, South Delhi, New Delhi-110030 Email id: ca.deepak.mbs@gmail.com
10. Address and e-mail to be used for correspondence with Interim Resolution Professional	CA. Deepak Kumar Goyal, T-11, Vasant Tower 4, Rajendra Place, New Delhi-110008 Email id: ca.deepak.mbs@gmail.com
11. Last date of submission of claims	29 / 05 / 2025 (14 days from the date of receipt of copy of order)
12. Classes of creditors, if any, under clause (b) of sub-section (8a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of insolvency professional to act as Authorized Representative of creditors in a class (three names of each class)	Not Applicable as per information available with IRP
14. (a) relevant forms and (b) details of authorized representative are available at:	Forms are available at following Web link: https://ibbi.gov.in/en/home/downloads Details of AR is not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Amritsar MSW Limited on 09/05/2025 in C.P. No. IB-142(ND)/2024. (Order received on 15.05.2025) The creditors of M/S Amritsar MSW Limited are hereby called upon to submit a proof of their claims, on or before 29/05/2025, to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
CA Deepak Kumar Goyal
Interim Resolution Professional

Date: 16.05.2025
Place: New Delhi
Reg. No. IBBI/IPA-01/IP-P02490/2022-23/14143
AFA: AA114143/02/311225/107333 Valid till 31.12.2025

BTL Bhaiwara Technical Textiles Limited

PROUD TO BE INDIAN PRIVILEGED TO BE GLOBAL

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2025

(₹ In Lakhs except per share data)

Particulars	STANDALONE					CONSOLIDATED				
	Quarter Ended		Year Ended		31.03.2024	Quarter Ended		Year Ended		31.03.2024
	31.03.2025	31.12.2024	31.03.2025	31.03.2024		31.03.2025	31.12.2024	31.03.2025	31.03.2024	
Total Income from Operations (Net)	195.91	343.15	461.84	1,103.23	1,601.43	195.91	343.15	461.84	1,103.23	1,601.43
Net Profit/ (Loss) for the period (before tax, Exceptional and / or Extraordinary items)	1.01	(48.38)	41.77	137.09	167.39	1.01	(48.38)	41.77	137.09	167.39
Net Profit/ (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	1.01	(48.38)	41.77	137.09	167.39	1.01	(48.38)	41.77	137.09	167.39
Net Profit/ (Loss) for the period after tax (after Exceptional and / or Extraordinary items & Share of profit of Associates)	(3.34)	(49.59)	32.36	87.22	132.10	208.05	(270.63)	310.07	729.87	1,287.95
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	(2.69)	(49.59)	32.36	87.87	131.56	232.89	(272.77)	297.18	769.43	1,299.45
Equity Share Capital	583.73	583.73	583.73	583.73	583.73	583.73	583.73	583.73	583.73	583.73
Other Equity (reserves) as on 09-May-2025	-	-	-	2,424.74	2,336.88	-	-	-	16,683.77	15,914.34
Earning Per Equity Share (EPS) for the quarter/ period not annualised										
Basic (₹)	(0.01)	(0.08)	0.06	0.15	0.23	0.36	(0.46)	0.53	1.25	2.21
Diluted (₹)	(0.01)	(0.08)	0.06	0.15	0.23	0.36	(0.46)	0.53	1.25	2.21

Notes:

- The above is an extract of the detailed format of audited financial results for the quarter and year ended 31st March, 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed audited financial results and this extract were reviewed and recommended by the Audit Committee and approved by the Board of Directors of the company at their respective meeting held on 16th May, 2025. The full format of the audited financial results are available on the Stock Exchange websites (www.bseindia.com) and on the Company's website (www.btl.co.in).
- The Statutory Auditors have audited the results for the quarter and year ended 31st March, 2025 and have issued an unqualified audit report.
- The Company's activities constitute a single business segment.
- The figures of the last quarter ended 31st March 2025 are the balancing figures in respect of the full financial year ended 31st March 2025 and the unaudited published year to date figures ended 31st December 2024 being the date of the end of the third quarter of the financial year which were subjected to limited review.

By Order of the Board
For Bhiwara Technical Textiles Limited
Sd/-
Shekhar Agarwal
Chairman & Managing Director and CEO
DIN No.: 00066113

Place: Noida (U.P.)
Date: 16th May, 2025

CIN: L1810RJ2007PLC025502
Corporate Office: Bhiwara Towers, A-12, Sector - 1, Noida - 201 301 (U.P.)
Phone: +91-120-4390300 (EPABX), Website: www.btl.co.in, E-mail: investor@btl.co.in
Registered Office: LNJ Nagar, Mordí, Banarswara, Rajasthan - 327001. Phone: +91-29671-231251-52, +91-2962-302400

HERO HOUSING FINANCE LIMITED

Contact Address: A-6, Third Floor, Sector-4, Noida - 201301.
Regd.

